

Shri Anil K. Chanda: The total funds allocated tentatively for West Bengal under the Slum Clearance Scheme during the Second Plan is Rs. 2,80,00,000 including Rs. 70,00,000, the State's contribution. The total cost of the four schemes which have already been sent up to us from West Bengal is about Rs. 8 crores. Therefore, the question of priority arises. It is for the West Bengal Government to give the priorities. So far as the Calcutta Corporation Scheme is concerned, it is for housing 13,000 sweepers of the Corporation.

Shri B. Das Gupta: In view of the fact that 6 lakhs of people are to be ousted, may I know whether there has been any arrangement or proposal made for rehabilitating them alternatively?

Shri Anil K. Chanda: Nobody is going to be displaced. The proposals which have been sanctioned are for construction of multi-storeyed tenements for housing these people living in the bustees now.

Shri Barman: I want to know whether by this housing scheme for 13,000 sweepers any fund that is now earmarked under the Second Plan for housing of Scheduled Castes will be affected or the scheme will be subsidised by Government from general funds. That is my specific question.

Shri Anil K. Chanda: There has been a proposal from the West Bengal Government that for financing this particular scheme sponsored by the Calcutta Corporation, special funds, outside of the fund allocated for slum clearance might be provided. The matter is now before the Planning Commission.

Change in the Course of River Ravi

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*123a. **Shri Rameshwar Tantia:**
Dr. Ram Smbhag Singh:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that as a result of Ravi changing course 22

Indian villages in Khemkaran area have gone over to Pakistan; and

(b) if so, what steps are being taken to help and rehabilitate these villagers in the Indian territory?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) According to a preliminary report received from the Government of Punjab, about 20 Indian villages have gone over to the Pakistan side as a result of recent changes in the course of the Ravi. It is not known how many of these villages were in the Khemkaran area as detailed reports have not yet been received.

(b) The Government of Punjab are taking suitable relief measures.

Shri Rameshwar Tantia: May I know whether any estimate has been made of the loss on account of this change of the river course?

Shri Sadath Ali Khan: We have not yet received detailed reports. But it is believed that as a result of this change of the course of the river, about 497 families have been rendered homeless, out of which 112 have since been rehabilitated and the question of rehabilitating the rest was engaging the attention of the State Government.

Dr. Ram Smbhag Singh: May I know whether the land belonging to these villagers are cultivated by them or by Pakistanis?

Shri Sadath Ali Khan: I could not say.

Shri C. R. Pattabhi Raman: Has any enquiry been made as to whether it is possible for these villagers to stay in Pakistan?

Shri Sadath Ali Khan: As I said, rehabilitation measures are being taken which means, of course, that they are on our side.

Shri Mohiuddin: Is the boundary line on the bed of the river as it shifts from time to time or is it drawn permanently on the surface so that there is no change in the line?

Shri Sadath Ali Khan: The river is itself the boundary, and if it changes its course, naturally with it the boundary line changes.

Shri Tyagi: I remember a year or so back there was some agreement between India and Pakistan for the constitution of a Commission which would finally demarcate the boundary line between India and Pakistan. I wonder if in the meanwhile Ravi has been finally agreed upon as the line of demarcation between India and Pakistan.

Mr. Speaker: He said that there may be change of course.

Shri Tyagi: Is it that on account of this change of course the territory has actually gone to Pakistan or is it that the boundary line is tied to the bed of this river?

Shri Sadath Ali Khan: I do not quite understand the question

Mr. Speaker: He wants to know if Ravi has been made the boundary line, and if along with its change of course, some more land or villages belonging to India go away, to the other side, they will form part of Pakistan?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): That is a question with some legal implications which I would not straightway answer without reference to the law.

Mr. Speaker: The Parliamentary Secretary answered differently

Shri Tyagi: May I clarify the question?

Dr. Ram Subhag Singh: This was given notice of a month ago. May I know whether any one of the villagers who have been rendered homeless is still living in those villages or not, and how the land belonging to these villagers is being cultivated at present?

Shri Jawaharlal Nehru: These are very complicated questions which possibly cannot be answered very easily

by 'yes' or 'no'. Even, let us say, within India, if a river between Bihar and Uttar Pradesh changes its course, all kinds of problems about ownership of lands arise.

Dr. Ram Subhag Singh: But the land is cultivated by somebody.

Shri Jawaharlal Nehru: Much of the land goes under water. What happens to those whose lands go under water?

Sardar Hukam Singh: Is it a fact that the Rehabilitation Ministry has refused the responsibility of rehabilitating these people on the plea that that land still belongs to us and remains with us even with the change of course of the river, that is to say, the boundary has not changed?

Shri Jawaharlal Nehru: I am afraid I have not heard of this. As the hon. Member has drawn our attention to it, we shall inquire

Sardar Hukam Singh: For the information of the hon. Prime Minister, I may say that I wrote to the Rehabilitation Ministry for rehabilitating these people and they said that it was not their responsibility because that land still belongs to India, they are not displaced, they have left of their own will and, therefore, the Ministry cannot take up the responsibility of giving them any land; other measures must be adopted to rehabilitate them.

Shri Jawaharlal Nehru: That is to say, it was really an argument between the Rehabilitation Ministry and the Punjab State Government. Nobody denied the fact that they should be rehabilitated. They said the Punjab State Government should do it. I am told that that State Government has rehabilitated a good number of them.

Shri Jaipal Singh: Are we to understand that the obligations under international riparian rights do not obtain in regard to our riverine boundaries?

Mr. Speaker: The hon. Prime Minister has said that it is a legal question which will have to be looked into carefully.

Shri Jawaharlal Nehru: Any answer that I might give on the spur of the moment might not be accurate legally and otherwise. So I hesitate to give it. That is all I have said.

Shri Tyagi: I want to have information about the progress made. Personally I have some knowledge of some agreement between Pakistan and India with regard to demarcation of the international line. I wonder if that Commission has reached this place where the river has changed its bed, and whether or not it has been finally demarcated by consent of both parties?

Shri Jawaharlal Nehru: As far as I know, it has not reached this place. It is a slow process. In fact, they have deliberately started doing it over the admitted parts, that is, non-controversial parts, so as not to be tied up; after finishing those non-controversial parts, they will deal with the controversial parts, when they are limited in number.

Shri Tyagi: Are we still maintaining possession of the land which has gone on the other side of the river?

Shri Jawaharlal Nehru: I could not say. I should rather doubt it. It is not completely a one-sided affair. Some land from this side has gone over to that side and some land on that side has come over to this side when the river changed course.

Labour Intensive Schemes

*1235. **Shri Harish Chandra Mathur:** Will the Minister of Planning be pleased to state:

(a) whether Government have examined as to what extent additional labour intensive schemes could be taken in hand to make good the shortfall in employment opportunities as a result of the re-adjustment of the Plan; and

(b) if so, the conclusion arrived at in the matter?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): (a) and (b). The matter is under examination.

Shri Harish Chandra Mathur: May I know if the Government have assessed the shortfall in the employment in these two years of the Second Five Year Plan which are already closing?

Shri L. N. Mishra: We have not as yet assessed the shortfall in employment; but, this much I can say that progress has been slow and it has not been up to our expectations during these two years.

Shri Harish Chandra Mathur: What were the Government's expectations and what was the shortfall? Would the hon Minister give some idea?

Shri L. N. Mishra: I cannot give the exact figures. But the figure on the live registers maintained—the latest figure—is 8,60,000.

Shri Harish Chandra Mathur: Will the hon Minister recollect that during the discussion on the resolution on the Second Five Year Plan he himself stated that Government is taking active steps in this respect? May I know what active steps have been taken by the hon Minister?

The Minister of Labour and Employment and Planning (Shri Nanda): The active steps have actually emerged in the shape of various schemes which were incorporated in the Second Five Year Plan.

Credit Offer by Yugoslavia

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{ **Shri Bibhuti Mishra:**
 { **Shri Raghunath Singh:**
 { **Shri Assar:**
 *1237. { **Shri Khushwaqt Rai:**
 { **Shri Narayanankutty Menon:**
 { **Kumari M. Vedakumari:**
 { **Sardar Iqbal Singh:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Yugoslavia is prepared to supply equipment